

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1528
ANSWERED ON:21.07.2014
WELFARE OF FACTORY WORKERS
Roy Prof. Saugata

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware of the grievances of workers of various steel plants in the country including hot rolling steel plant of Wazirpur, Delhi;

(b) if so, the remedial steps taken by the Government in this regard;

(c) whether the Government is considering to strictly implement the existing labour rules regarding the minimum wages, weekly offs, provident fund and ESI card for such workers; and

(d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a) & (b): Redressal of grievances of workers working in various industries including Steel Plants in the country is a continuous process, which is done within the elaborate industrial relations framework established by our Labour Laws. As far as Government of NCT of Delhi is concerned, they have informed that there is no hot steel rolling plant in Wazirpur, Delhi.

They have informed that there were some problems of workers working in various (23) small steel rolling units in NCT, Delhi and with the intervention of Labour Department, Government of National Capital Territory Delhi (GNCTD), the dispute has been resolved and normalcy restored. Challans have been filed against defaulting employers.

(c) & (d): In the Central Sphere, the officers of the Chief Labour Commissioner (Central) conduct inspections under various Labour Laws and also monitor the enforcements of various Labour Laws including the laws regarding minimum wages and weekly offs through the Regional Offices.

Similarly, Labour Department of the State Government enforces as well as monitors various labour Laws in the establishments falling under State Sphere.

The Social Security aspects of labour under Employees Provident Fund and Miscellaneous Provision Act, 1952 and Employees State Insurance Act, 1948 are enforced by the Employees' Provident Fund organization and Employees State Insurance Corporation respectively.